

Shri P. Venkatasubbaiah (Adoni): The Chief Minister of Punjab has made a statement on the floor of the Assembly that his telephones are being tapped and now the hon. Minister says that he is convinced that there is no such tapping. May I know on what grounds the Chief Minister could make such a responsible statement on the floor of the Assembly without ascertaining the facts?

Shri Satya Narayan Sinha: It is not for me to say why he made that statement. But it is a statement of fact that he said that he made that statement on suspicion. When he was asked to give some clue, he could not give it. He said that it was absolutely on suspicion that he made that statement. And the Home Minister of that State came . . .

श्री हुकम चन्द कछवाय : मुख्य मंत्री का कोई दूसरा वक्तव्य नहीं आया है ।

अध्यक्ष महोदय : माननीय सदस्य बैठ जायें प्रौर सुनें ।

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, जब उत्तर ठीक तरह से नहीं दिया जाता है, तो संतोष कैसे होगा ?

Shri Satya Narayan Sinha: Some of my hon. friends are more royal than the king. What can I do? Those people in Punjab are satisfied with what happened. If my hon. friends opposite are not satisfied, what can I do?

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER COMMISSIONS OF INQUIRY ACT

The Minister of Finance (Shri T. T. Krishnamachari): I beg to lay on the Table a copy of Notification No. GSR. 1228 dated the 28th August, 1964, regarding conferment of powers on the Monopolies Inquiry Commission under section 50 of the Commissions of Inquiry Act, 1952. [Placed in Library. See No. LT-3251/64].

Shri Hari Vishnu Kamath: (Hoshangabad): On a point of clarification. Has any date or deadline been set for the submission of the report of the Monopolies Inquiry Commission?

Shri T. T. Krishnamachari: The notification does not refer to it.

Shri Hari Vishnu Kamath: Apart from the notification, has any date been set for it?

Mr. Speaker: The notification does not refer to it.

REPORT ON ESCAPE OF WALCOTT AND GOVERNMENT'S DECISION THEREON

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): On behalf of Shri Kanungo, I beg to lay on the Table a copy each of the following papers:—

- (i) Report of Shri L. C. Jain, Secretary, Department of Communications, in respect of the escape of Mr. Daniel H. Walcott in a Piper Apache aircraft on the 26th September, 1963, from Safdarjang Airport.
- (ii) Memorandum giving Government's decision on the above Report. [Placed in Library. See No. LT-3252/64].

APPRENTICESHIP (THIRD AMENDMENT) RULES

Main conclusions of 22nd Indian Labour Conference

The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya): I beg to lay on the Table a copy each of the following papers:—

- (i) The Apprenticeship (Third Amendment) Rules, 1964, published in Notification No. GSR. 1181, dated the 27th August, 1964, under sub-section (3) of section 37 of the Apprentices Act, 1961. [Placed in Library. See No. LT-3253/64].